



HIGH COURT OF GUJARAT
C I R C U L A R

No.: ITC/60/2023

Date : 18/04/2023

**Subject: Addendum to Circular No. ITC/40/2023 dtd. 31/03/2023
Further directions - arrangements for expeditious
registration and hearing of Bail Applications and
necessary steps for Bail Applications presented at
residences of Judicial Magistrates after office hours
or on holidays**

In addendum to the Circular No. ITC/40/2023 dtd. 31/03/2023 issued by the High Court of Gujarat for compliance of directions of Hon'ble the Supreme Court of India passed in SMWP(Cr) No. 04/2021 on 31/01/2023, Hon'ble the Acting Chief Justice has been pleased to pass following further directions to all the Magisterial Courts of the State:

- a. All the Bail Applications being presented before the Magisterial Courts must be expeditiously registered as "CRMA J" at the Central Filing Centre (CFC) and forwarded to the Court concerned instantly.
- b. Optimal duty arrangement of necessary staff for CIS registration of Bail Applications must be done by the Principal Judicial Officer concerned at all the CFCs of the entire District, on all Court working days and also when urgent production work is taken up at the Court premises on holidays.
- c. When a Bail Application is presented at the residence of the Judicial Officer of Magisterial Court on holidays or late on working days, the Judicial Officer concerned should proceed with the Bail Application without any delay. The work relating to CIS, such as registration formalities, case proceedings and order uploading of such Bail Application should be carried out on next Court working day by the CFC and the concerned Court.

- d. Concerted efforts should be made by all concerned to ensure that no Bail Application is delayed in hearing or disposal for the reason of any CIS registration formalities.

All concerned should follow the directions scrupulously.

Date: 18-04-2023

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REGISTRAR GENERAL
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To,

1. Principal Judge, City Civil Court, Ahmedabad.

Principal District Judge, All Districts to further circulate to all the Judicial Magistrates (CJM/ACJMs/JMFCs) in their District
Chief Metropolitan Magistrate, Ahmedabad to further circulate to all the ACMMs, Ahmedabad

All the Judicial Officers of the State to their official email address

2. Additional Chief Secretary (Home) at Gandhinagar
Additional Director General of Police (Prisons), Ahmedabad

3. The Bar Council of Gujarat, Ahmedabad

The Gujarat High Courts Advocates' Association

All the Bar Association of District / Taluka Courts through the concerned Principal District Judge.

All Ld. Advocates of the High Court and District Judiciary (through email addresses registered with IT Cell)

4. All concerned in the Registry of the High Court of Gujarat
5. On the High Court website and Telegram Channel